

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

O.T./TA/MP, No. OA No. 541 /1993

Krishan Kumar Gupta

Versus

Union of India & Ors.

Date of Order	Orders
15.12.93	<p>Mr. K.L. Thawani, Counsel for the applicant. Mr. K.N. Shrimal, Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>It is found that the applicant had not submitted any application to the enquiry officer for staying the proceedings on the ground that the criminal case is pending.</p> <p>This OA is thus premature and the same is accordingly rejected. The applicant will be at liberty to file fresh OA after submitting the application before the enquiry officer for stay of the proceedings if he is aggrieved by order of the enquiry officer thereon.</p> <p>Parties to bear their own costs.</p> <p><i>Reew (A/B)</i> <i>Amended</i> <i>5-1-94 -</i></p> <p><i>Adm. Mem.</i> <i>To: ST/AY</i> <i>Mr. K.N. Shrimal</i></p> <p><i>B.B. Mahajan</i> (B.B. Mahajan) Adm. Member</p> <p><i>S. J. Mehta</i> (S. J. Mehta) Vice Chairman</p>